THE HIGH COURT OF MEGHALAYA AT SHILLONG

CORRIGENDUM

Dated Shillong 16th November, 2017

No. HCM.II/184/2015-Estt/4234: In corrigendum to the notification No.HCM.II/184/2015-Estt/4115 dated 13th November,2017, it is notified that Sl. No. 3 'Present Posting of Smti Dashalene R. Kharbteng as Assistant Sessions Judge, Shillong' be read as 'Assistant District & Sessions Judge, Shillong'.

By Order,

REGISTRAR GENERAL

Memo No. HCM.II/184/2015-Estt/4234 A Dated, Shillong 16th November, 2017.

Copy for information to:-

- The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- 2. The Private Secretary to Hon'ble Mr. Justice S. R. Sen, High Court of Meghalaya, Shillong.
- The Private Secretary to Hon'ble Mr. Justice V. P. Vaish, High Court of Meghalaya, Shillong.
- The Secretary to the Government, Law Department, Shillong with a request to issue necessary notifications as per applicable Acts, Rules and Regulations, etc.
- 5. The Accountant General (A&E), Shillong.
- 6. The Treasury Officer, Shillong/Tura/ Jowai/Williamnagar.
- 7. The District & Sessions Judge, Shillong/ Jowai/ Tura/ Williamnagar.
- 8. Shri Balaram Joshi, Chief Judicial Magistrate, Nongstoin
- 9. Smti. Barisuk Khriam, Chief Judicial Magistrate, Shillong
- 10. Smti. Dashalene R. Kharbteng, Assistant Sessions Judge, Shillong
- 11. Shri Marba Skhemlon, Chief Judicial Magistrate, Williamnagar
- 12. The Director, Printing and Stationery, Shillong for publication of the Notification in the next issue of the gazette.
- 13. The System Analyst, High Court of Meghalaya for uploading the same in the official web site.
- 14. Office file.

REGISTRAR GENERAL